

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

103. C.P. (IB)/280(MB)2024

IN THE MATTER OF

Fresenius Medical Care India Private Limited

... Petitioner

Vs

Quality Care Dialysis Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Deepak Biswas (VC)

For the Respondent:

ORDER

The case of the Ld. Counsel for the Petitioner is for a default amount of Rs. 1.92 Crores stating that the date of default is 21.08.2021. The Ld. Counsel has drawn our attention to two notices dated 16.05.2023 which is a notice for Termination of Equipment Lease Agreement and Termination of notice of Supply Agreement. In both the notices, the amount outstanding has been stated to be Rs. 69 lacs plus and Rs. 18 lacs plus. In addition, the Ld. Counsel has drawn our attention to Schedule (b) to the Agreement. After arguing for some time, the Ld. Counsel for the Petitioner prays for an adjournment to **20.06.2024**. The Ld. Counsel for the Petitioner is directed to furnish the hard copy of the Petition.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/